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SLP(Crl.)No. 2504 OF 2002
ITEM No.35

Court No. 9

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2504/2002

(From the judgement and order dated 03/01/2002 in CRLMA 4/02
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHALINI DWIVEDI

Petitioner (s)

VERSUS

STATE OF U.P. & ANR.

Respondent (s)

(With Appln(s). for c/delay in filing SLP & stay
exemption from filing c/c of the impugned Judgment)
(With Office Report)

Date : 22/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)

Mrs.K. Sarada Devi,Adv.(SCLSC)

For Respondent (s)

Mr. Pramod Swarup,Adv.
Ms. Pareena Swarup,Adv.
Mr. Praveen Swarup,Adv.

R-2:

Dr. (Mrs.) Vipin Gupta,Adv.
Mr. B.S. Jain,Adv.
Mr. Ajay Veer Singh Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Service is complete.

Respondents are represented by counsel. They
seek four weeks' time to file counter affidavit. Time
is granted. List thereafter.

.SP1

(Ganga Thakur)
P.S.to Registrar

(Prem Prakash)
Court Master